Storm water drainage projects approved during last three years under 10% lumpsum provision scheme for the benefit of North Eastern Region including Sikkim

(Rs. in lakh)

S1.1	No. Name of the project	State	Approved cost
1.	Storm Water drainage Project for Khonsa town	Arunachal Pradesl	h 422.29
2.	Aalo Storm Water Drainage Project (Phase II)	Arunachal Pradesl	h 929.05

### PAPERS LAID ON THE TABLE

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Twenty-fifth Session of Rajya Sabha and assented to by the President.

[Placed in Library. See No. L.T. 7425/15/12]

## Notifications of Ministry of Commerce and Industry

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): Sir, I lay on the Table, under sub-section (4) of Section 157 of the Trade Marks Act, 1999, a copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion) Notification No. G.S.R. 438 (E), dated the 11th June, 2012, publishing the Intellectual Property Appellate Board (Salaries and allowances payable to and other terms and conditions of service of the Chairman, Vice-Chairman and Members) Amendment Rules, 2012. [Placed in Library. See No. L.T. 7076/15/12]

# **Notifications of Ministry of Textiles**

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packaging Commodities) Act, 1987:

(1) S.O. 1251(E), dated the 30th May, 2012, exempting Uttar Pradesh State Agencies from the operation of the Order No. S.O. 88(E), dated the 17th January, 2012, upto the extent of a total quantity of additional 20,000 bales for the Rabi Marketing Season 2012-13.

[Placed in Library. See No. L.T. 7079/15/12]

(2) S.O. 1417(E), dated the 22nd June, 2012, extending the validity of the

order S.O. 88(E), dated the 17th January, 2012, for a further period of three months from the date of expiry of the order or until further orders, whichever is earlier. [Placed in Library. See No. L.T. 7080/15/12]

### **Notifications of Ministry of Urban Development**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY): Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Urban Development Notification No. S.O. 1297(E), dated the 6th June, 2012, regarding amendments in the Regulations for regularization of unauthorized colonies in Delhi, under Section 58 of Delhi Development Authority Act, 1957. [Placed in Library. See No. L.T. 7085/15/12]
- II. A copy (in English and Hindi) of the Ministry of Urban Development Notification No. S.O. 1302(E), dated the 7th June, 2012, regarding of inclusion of Delhi MRTS Phase-III, extension to Badarpur-Faridabad and Vaishali (Ghaziabad) corridors, under Section 32 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library. See No. L.T. 7086/15/12]

#### All India Institute of Medical Sciences (Amendment) Ordinance, 2012

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): Sir, I lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the All-India Institute of Medical Sciences (Amendment) Ordinance, 2012 (Ordinance No.1 of 2012), promulgated by the President on the 16th of July, 2012.

[Placed in Library. See No. L.T. 7061/15/12]

### CONSTITUTION OF PANEL OF VICE-CHAIRMEN

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): I have to inform Members that the Panel of Vice-Chairmen has been re-constituted w.e.f. the 17th July, 2012 with the following Members:—

- 1. Prof. P.J. Kurien
- 2. Dr. E.M. Sudarsana Natchiappan
- 3. Shri Shanta Kumar
- 4. Shri Prasanta Chatterjee
- 5. Shri Tariq Anwar
- 6. Dr. Mahendra Prasad

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